

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

**LOK SABHA
UNSTARRED QUESTION NO. 1886**

TO BE ANSWERED ON FRIDAY, THE 06.12.2024

Air Fare Facility to Judges

1886 SHRI MATHESWARAN V S :

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the details of expenditure incurred by the Government on Air Fare for the foreign tour undertaken by Supreme Court Judges including Chief Justice of India from 2010 to till date;
- (b) the provision or rule under which the Government is incurring the Air Fare for the Supreme Court Judges for their foreign travel; and
- (c) whether the Government also provides DA to spouse of Supreme Court Judge on foreign tour, if so, the details of the rule in this regard?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN
THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (c): The expenditure incurred on the Air fare and DA of Judges of the Supreme Court and their spouses, on their official foreign visits is borne by the Supreme Court of India from their budgetary allocations, in accordance with the extant instructions regarding payment of DA while on tour/temporary duty abroad.
